

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:479
ANSWERED ON:23.11.2009
MONITORING OF NREGS
Deora Shri Milind Murl

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether a probe into the working of National Rural Employment Guarantee Scheme(NREGS) by monitors deputed from the Government has revealed the siphoning off of a whopping 40 per cent of the allocation of the scheme in Districts including Uttar Pradesh and Madhya Pradesh where it is needed most;
- (b) if so, the reasons therefore;
- (c) whether the Government proposes to take strict action against the officials found indulging in the corrupt practices;
- (d) if so, the details thereof; and
- (e) the steps being taken to make the scheme more meaningful in achieving its ultimate aim?

Answer

MINISTRY OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a) to (d): The information is being collected.

(e): With a view to achieve the objectives of NREGA, the following steps have been taken:

(i) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls,wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information.More than 8.4.crore job cards and 2.4. crore muster rolls have been up loaded on the web site.

(ii) Wage disbursement to NREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to NREGA workers.8.13 crore bank/post office accounts have been opened so far.

(iii) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-I of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under NREGA

(iv) Independent Monitoring by eminent citizens has been approved.

(v) District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including NREGA.

(vi) Orders dated 7.9.2009 have been issued directing all State Governments for setting up of the office of Ombudsman at district level for redressal of grievances in a time bound manner.